

AN HON. MEMBER: Was the Chinese Embassy contacted ?

SHRI B. R. BHAGAT: We had called the Charge d'Affaires of the Chinese Embassy, and curiously, he has neither confirmed nor denied. That was the nature of his reply. After the investigation is complete, we shall take whatever action the investigation reveals to be necessary.

SHRI HEM BARUA: May I seek a clarification? He has said that the Chinese Charge d'affaires had neither confirmed nor denied. How is that done?

MR. SPEAKER: I do not know; in diplomatic language there is that possibility.

12.16 hrs.

#### PAPERS LAID ON THE TABLE

##### AUDIT REPORT AND APPROPRIATION ACCOUNTS (CIVIL)

##### DELHI SALES TAX (EIGHTH AMENDMENT) RULES

THE DEPUTY PRIME MINISTER AND THE MINISTER OF FINANCE (SHRI MORARJI DESAI : I beg to lay on the Table :-

- (1) A copy of the Audit Report (Civil), 1968 (Hindi version, under article 151 (1) of the Constitution read with sub-section 3 (ii) of section 3 of the Official Languages Act, 1963;
- (2) A copy of the Appropriation Accounts (Civil), 1966-67 (Hindi version)

[Placed in Library See No. LT-2597/68]

On behalf of SHRI K. C. PANT I beg to lay on the Table:-

- (1) A copy of the Delhi Sales Tax (Eighth Amendment) Rules, 1968 (Hindi and English versions) published in Notification No. F. 4 (120)/68-Fih. (G) in Delhi Gazette dated the 15th November, 1968, under sub-section (4) of section 26 of the Bengal Finance (Sales Tax) Act, 1941. as

in force in the Union Territory of Delhi.

- (2) A statement (Hindi and English versions) showing reasons for delay in laying the above Notification.

[Placed in Library, See No. LT-2588 / 68.]  
12-16½ hrs.

#### LEGISLATIVE ASSEMBLY OF NAGALAND (CHANGE IN REPRESENTATION BILL)\*

MR. SPEAKER: Shri Surendra Pal Singh

श्री कामेश्वर सिंह (अगरिया) : अध्यक्ष महोदय, मेरा एक व्यवस्था सम्बन्धी प्रश्न है। मेरा निवेदन यह है कि श्री सुरेन्द्र पाल सिंह यह जो विधेयक ला रहे हैं इसे गृह मंत्रालय के किसी मंत्री को पेश करना चाहिए। नागालैण्ड कोई विदेश में नहीं है और इसके ऊपर आप अपनी व्यवस्था दीजिये।

Mr. SPEAKER : No, that is not necessary. Any Minister can do it. There is no difficulty.

THE DEPUTY MINISTER IN THE MINISTRY OF EXTERNAL AFFAIRS (SHRI SURENDRA PAL SINGH): I beg to move for leave to introduce a Bill to provide for a change in representation in the Legislative Assembly of Nagaland and for that purpose to make consequential amendments in the State of Nagaland Act, 1962, and the Representation of the people Act, 1950.

Mr. SPEAKER : The question is :

"That leave be granted to introduce a Bill to provide for a change in representation in the Legislative Assembly of Nagaland and for that purpose to make consequential amendments in the State of Nagaland and Act, 1962 and the Representation of the People Act, 1950."

The motion was adopted.

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